

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal Nos. 179 of 2012 &**  
**IA-299 of 2012**

**Dated : 30<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The Kerala High Tension & Extra  
High Tension Industrial Electricity  
Consumer's Association** **... Appellant(s)**

**Versus**  
**Kerala State Electricity Regulatory  
Commission & Anr.** **....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan and  
Ms. Richa Bhardawaja**

**Counsel for the Respondent(s): Mr. Ramesh Babu for R-1  
Mr. M.T. George,  
Ms. Kavita K.T. for R-2**

**ORDER**

Since the Written Submissions have been filed by the Appellant only yesterday, the learned counsel for the Respondents seek some more time to file their respective reply Written Submissions. Accordingly, they are directed to file the same on or before 11.02.2013 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions, if any, on **15.02.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/rkt**